

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 206
(IB)-354(PB)/2021
IA-2481/2022

IN THE MATTER OF:
Manish Kumar & Anr.

... Applicant/Petitioner

Versus

Drishti India Ltd.

... Respondent

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 06.03.2023

CORAM:

**SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH KUMAR SRIVASTAVA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Liquidator : Ms. Priyanka Chauhan

For the Respondent :

ORDER

IA-2481/2022: Issue notice to the Respondent returnable on 17.04.2023. Ld. Counsel for the Applicant (Liquidator) undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 17.04.2023.

-Sd-

**(AVINASH KUMAR SRIVASTAVA)
MEMBER (T)**

-Sd-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**